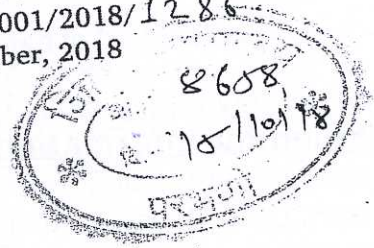


Urgent

Tel. : 022-22673569 (0) Ext.1367
No. : B(Gen)-1001/2018/1286
Date : 15 October, 2018



From : Surendra P. Tavade,
Registrar (Inspection - I),
High Court (Appellate Side)
Bombay.

To,
The Principal District & Sessions Judge, _____
The Principal Judge, City Civil & Sessions Court, Gr. Bombay.
The Chief Judge, Court of Small Causes, Mumbai.
The Chief Metropolitan Magistrate, Mumbai.
The Principal Judge, Family Court, _____
The Judge, Family Court, _____
The President, Industrial Court, Mumbai.
The President, Maharashtra State Co-op. Appellate Court, Mumbai.
The Chairman, Motor Accident Claim Tribunal, Mumbai

Received On: 15/10/18
Adm CMS
Registrar
District Court, Parbhani

Subject :- The Gender Sensitization and Sexual Harassment of Women at the District Courts in the State of Maharashtra & Goa (Prevention, Prohibition and Redressal) Regulations, 2014

Refnce :- 1. High Court letter No.B(Gen)-1001/2018/695, dated 13/06/2018.
2. Supreme Court order dated 27/08/2018 in Misc. Appln. No. 2199 of 2018 in Writ Petition (Criminal) No. 113 of 2018

Sir/Madam,
In continuation to the above referred High Court letter, on the subject noted above, I am to inform you that in Misc. Appln. No. 2199 of 2018 in Writ Petition (Criminal) No. 113 of 2018, the Hon'ble Supreme Court in its Order dated 27/08/2018 has passed the following Order :

“ A further direction is required to be issued, keeping in view that the order dated 11.05.2018 has been complied with. The Registries of all the High Courts are directed to place notices on your respective websites, so that the grieved persons can be apprised of the existence of the Committees. That apart, appropriate directions should be issued by each of the High Courts to the District Courts, so that they can do the needful in the matter, to duly publicize the constitution of the Committees.”

I am, therefore, to request you to take note thereof and act accordingly.

Yours faithfully,

Registrar (Inspection-I)

Circulate to committee members & computer section
P-05

show by Pin 1.9/11

04th Sep. COURT No. 17 SEP 2018

Certified to be true copy

Assistant Registrar (Judl.)
04-9-2018 2018

MA 2199/2018

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ITEM NO.4

COURT NO.1 Supreme Court of India SECTION X

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS 682875

M.A. No. 2199/2018 in Writ Petition (CrI.) No. 113/2018

AFSHAN PRACHA

Petitioner

VERSUS

UNION OF INDIA

Respondent

Date : 27-08-2018 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner

Ms. Tasneem Ahmadi, Adv.
Ms. Mahima Rathi, Adv.
Mr. Amir Naseem, Adv.
Mr. Ali Mustaq, Adv.
Ms. Nehmat Kaur, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Sanjay Jain, AOR

For Respondent

Mr. Aman Lekhi, ASG
Mr. Zoheb Hossain, Adv.
Mr. Dushyant Parihar, Adv.
Mr. B.V. Balram Das, Adv.

Mr. Sibosankar Mishra, Adv.

UPON hearing the counsel the Court made the following
ORDER

We have perused the compliance report. Barring the High Court of Jammu and Kashmir, all the High Courts have complied with the directions issued on 11.5.2018.

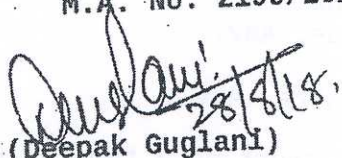
In view of the aforesaid, we require the High Court of Jammu and Kashmir to comply with the directions of this Court within four weeks hence.

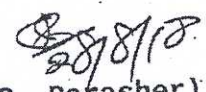
The Registry of this Court is directed to send a copy of the order dated 11.5.2018 and the order passed today to the Registrar General of the High Court of Jammu and Kashmir, so that he can place the matter before the learned Chief Justice of the High Court and the needful can be done.

A further direction is required to be issued, keeping in view that the order dated 11.5.2018 has been complied with. The Registries of all the High Courts are directed to place notices on their respective websites, so that the grieved persons can be apprised of the existence of the Committees. That apart, appropriate directions should be issued by each of the High Courts to the District Courts, so that they can do the needful in the matter, to duly publicize the constitution of the Committees.

The Registry of this Court is directed to communicate the order to the Registrars General of all the High Courts for necessary compliance.

M.A. No. 2199/2018 is accordingly disposed of.


(Deepak Guglani)
Court Master


(H.S. Parasher)
Assistant Registrar

